


-252

Department of Personnel and Training  
Estt (A) Desk-II

Reference the preceding note of Ministry of Corporate Affairs  
(F.No.A-42011/184/2011-APAR)


2. Advice of DOP&T has been sought as to whether under DOPT OM No.21011/8/89-Estt.A dated 06.03.1989, it is possible to accept/consider a "memorial against below bench mark APAR", after his 1st Representation against such below bench mark APAR is rejected under DOPT OM dated 13.4.2010.

3. In this connection we may re-iterate our stand as intimated vide ID note dated 15.5.2012 at pg.17/ante that DOPT's OM No.21011/1/2010-Estt.A dated 13.4.2010 has not provided for a second representation on the decision of the Competent Authority on the representation given on below bench mark ACRs.


  
(Prem Chand)

Under Secretary (Estt.A Desk II)

Dir(E-II)

  
23/8/2012

M/o Corporate Affairs (Kind Attn. Sh. R.K. Pandey,  
Under Secy.. Shastri Bhawan, New Delhi)  
DOPT's I.D. Note No. 21011/1/2010-Estt(A) dt. 28/8/2012

  
27-8-12  
Sh. S.R.

74917/2012

VS (PC)